GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION No. 1887 ANSWERED ON 28TH JULY, 2016

GUIDELINES FOR LAND ACQUISITION

1887. DR. KRISHAN PRATAP:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS, सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether any guidelines/criterion have been laid down for acquiring land for the construction of fly overs on the National Highways, if so, the details thereof;

(b) whether various States including Uttar Pradesh and Uttarakhand have acquired land for National Highways, in compliance to his ministries guidelines/ criterion, if so, the details thereof;

(c) the details of land acquired for the above purpose in various States during Twelfth Five Year Plan and the amount paid as compensation package for it, State/UTwise; and

(d) the present status of National Highways in Uttar Pradesh and Uttarakhand?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) Land for the construction of National Highways (NHs) including flyovers thereon in the country is acquired under the provisions of the National Highways Act, 1956 in consonance with the applicable provisions contained in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

(c) The details of land acquired by the National Highways Authority of India (NHAI) in various States during the 12th Five Year Plan till the year 2015-16 are at Annexure-I. No statewise data regarding payment of compensation paid for acquisition of land is maintained. However, total amount of compensation paid by the NHAI since the year 2012-13 is at Annexure-II. No separate data for acquisition of land for flyovers only and compensation paid for such land is maintained.

(d) At present total length of NH network in the State of Uttar Pradesh and Uttrakhand is 8487 kms and 2714 kms respectively.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 1887 ANSWERED ON 28.07.2016 ASKED BY DR. KRISHAN PRATAP REGARDING GUIDELINES FOR LAND ACQUISITION

Name of States	Possession in Ha.				
	2012-13	2013-14	2014-15	2015-16	
Andhra Pradesh	197	455	153	316	
Assam	41	0	0	0	
Bihar	439	235	351	539	
Chattisgarh	381	563	66	115	
Gujarat	550	302	151	373	
Goa	0	0	0	0	
Haryana	687	218	87	1662	
Himachal Pradesh	0	159	0	208	
Jammu & Kashmir	15	66	0	12	
Jharkhand	120	37	0	204	
Karnataka	213	668	749	676	
Kerala	2	5	24	40	
Madhya Pradesh	483	1992	883	111	
Maharashtra	391	1336	561	988	
Meghalaya	0	14	13	0	
Orissa	396	236	190	940	
Punjab	41	47	50	233	
Rajasthan	1343	458	1723	1264	
Tamil Nadu	803	315	855	325	
Uttrakhand	11	23	89	437	
Uttar Pradesh	473	1037	566	307	
West Bengal	176	299	222	537	

Year wise Land Acquisition of States for all projects being implemented by the NHAI

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 1887 ANSWERED ON 28.07.2016 ASKED BY DR. KRISHAN PRATAP REGARDING GUIDELINES FOR LAND ACQUISITION

Year	2012-13	2013-14	2014-15	2015-16
Possession (in Ha.)	6762	8465	6733	9285
Expenditure (in Rs. Crore)	5404.07	7793.55	9097.88	19020

Amount of compensation paid by the NHAI since year 2012-13
